

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 105/94

~~XXXXXXXXXXXXXXXXXXXX~~

DATE OF DECISION 11.2.1994

Shri P.N.Mahar

Petitioner

Shri S.P.Kulkarni

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Shri S.S.Karkera for Sh.P.M.Pradhan Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri M.R.Kolhatkar, Member (A)

- ~~1. Whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ? *W*
- ~~3. Whether their Lordships wish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ? *W*

M.R.Kolhatkar
(M.R.KOLHATKAR)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

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OA.NO. 105/94

Shri Parashuram Nijappa Mahar

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

Shri S.P.Kulkarni
Advocate
for the Applicant

Shri S.S.Karkera
for Shri P.M.Pradhan
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 11.2.1994

(PER: M.S.Deshpande, Vice Chairman)

Shri Karkera takes notice on behalf of the respondents. The only direction that we need make in this case is that respondents should complete the entire enquiry and pass final order within three months from today. With this direction the application is disposed of.


(M.R.KOLHATKAR)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.